

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No215
CP(IB)/54(AHM)2022

Order under Section 9 IBC

IN THE MATTER OF:

Vivek Rakesh Mittal For Proprietor Inder Sain Logistics
(Operational Creditor)
V/s
Shrenik Ltd

.....Applicant

.....Respondent

Order delivered on ..22/04/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harsh Prajapati, Adv. with Mr. Narendra Jain, Adv.
For the Respondent : Ms. Natasha Shah, Adv.

ORDER

This application is filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 on 16.02.2022.

The default amount is stated to be **Rs. 19,68,404/-**. As per the Notification of the Ministry of Corporate Affairs, New Delhi, dated 24th March, 2020 read with Section 4 of the IBC, 2016, this application is below threshold and not maintainable. We are supported by the judgment of the Hon'ble NCLAT dated 25th October 2021 passed in the matter of ***Jumbo Papers Products vs. Hansraj Agrofresh Pvt. Ltd.,.*** Accordingly, C.P. (IB) 54 (AHM) 2022 stands disposed of.

However, the issue in said judgment of Hon'ble NCLAT is pending for decision before the Hon'ble Supreme Court. Hence, subject to the outcome of the decision of the Hon'ble Supreme Court, the applicant will be at liberty to revive/restore this application.

Application is disposed of in terms of above order.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)